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Title: Non-payment of dues to employees of Dunlop India Limited and alleged violation of agreement by the employer.

SHRI RUPCHAND PAL : All right Sir. I am come to my point.

SHRI RUPCHAND PAL (HOOGHLY): Sir, earlier the Union Labour Minister had intervened in the case of Dunlop India Limited and urged the Government to help restoration of the production of Dunlop India Limited and he had thanked the Union Government at that time.

Now, what is happening is that the new promoter of Dunlop India Limited is more interested in selling out the valuable properties of this prestigious tyre related rubber industry than running the industry or even making payments of the just dues to its workers in gross violation of the agreement.

Sir, I can give you one example. The Kolkata Head Office of Dunlop India Limited was sold out at Rs.11 crore and now the whole amount, worth Rs. 14 crore, is lying with a public sector bank. The workers are starving and they have been demanding that, at least, from that money the payment should be made for the just dues of the workers who have optedâ€}.

MR. SPEAKER: Is it the responsibility of the Central Government?

SHRI RUPCHAND PAL : Yes, the Central Government had intervened and the former Labour Minister of the Union Government had helped in the matter and intervened. So, I am drawing the attention of the hon. Labour Minister to intervene in such situation also and help the workers so that the starving workers can have their dues and the promoters can be told to run the industry, to lift the suspension of work and make payment of just dues to the workers from that amount which is lying in the State Bank of India.

SHRI HANNAN MOLLAH (ULUBERIA): Sir, I support this...(*Interruptions*)

SHRI RUPCHAND PAL : Sir, the hon. Minister is ready to respond...(*Interruptions*)

MR. SPEAKER: Have you made arrangements earlier?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Sir, if you permit, I would say that I take a note of it and whatever we can do, we will do.

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